

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2608**

TO BE ANSWERED ON THE 1ST AUGUST, 2017/ SHRAVANA 10, 1939 (SAKA)

CYBER ATTACK AND CYBER CRIME

†2608. SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of incidents of cyber attacks and cyber crimes reported during each of the last three years and the current year along with the estimated loss suffered therein, State-wise;

(b) the details of the incidents with regard to misuse of social media for spreading fanaticism and terrorism during the said period;

(c) the number of social media accounts closed during the said period;

(d) the existing mechanism to keep a vigil on social media to check such activities;

(e) the measures taken by the Government to impart training to ensure the safety of security forces and other intelligence agencies against cyber attacks and to deal with cyber crimes; and

(f) the action plan formulated by the Government for an effective cyber security strategy in the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) As per information reported to and tracked by Indian Computer Emergency Response Team (CERT-In), a total No. of 44679, 49455, 50362 and 27482 cyber security incidents were observed during the years 2014, 2015, 2016 & 2017 (till June) respectively. The number of instances of cyber crimes reported during the years 2014, 2015, 2016 (Provisional) are 9622,

11592 & 12317 respectively. Considering the fact that cyber attacks and cyber crimes in general have global and Pan-India character, state wise estimates of losses suffered are not available.

(b) As per information available, National Investigation Agency has investigated 20 ISIS related cases in which it has been established that social media/internet has been widely used to radicalize people. Such incidents are also registered in police stations across the country for which consolidated information is not available.

(c) The details of the number of social media Uniform Resource Locators (URLs) blocked during last three years and current year are at annexure.

(d) Based on inputs received from designated nodal officers from Central/State Government Departments, a mechanism for blocking of social media content/account under Section 69A of Information Technology Act, 2000 and on the basis of court orders, is available in the Ministry of Electronics and Information Technology.

(e) Sardar Vallabhbhai Patel National Police University (SVP NPA) imparts training to police officers to deal with cases of cyber crimes. Bureau of Police Research & Development, CBI Academy at Ghaziabad, various State Police Training Organizations organize training programmes/workshops on various topics including cyber crimes.

(f) Government has adopted National Cyber Security Policy with focus on capacity building, skill development, training, cyber R&D and international cooperation. The Government has taken a holistic and comprehensive approach to strength cyber resilience and to defend its cyberspace from malicious activities, including cybercrime. Digital India has been underpinned by in-built cyber security measures and processes. National Critical Information Infrastructure Protection Centre (NCIIPC) is a designated agency to protect the critical information infrastructure in the country. Department of Telecommunications (DoT) coordinates with all Internet Service Providers regarding cyber security incidents and response action.

Annexure to Lok Sabha Unstarred Question No. 2608

	Blocking of Social media URLs	
Year	Blocking done by Committee for section 69A of IT Act	Blocking done through Court
2017 (till June 2017)	652	83*
2016	964	100*
2015	587	632
2014	10	432
* only under Sec 69A of IT, based on Court order for blocking		